



\$~24

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ C.O. (COMM.IPD-TM) 161/2021

M/S VANS INC. USA

..... Plaintiff

Through: Mr. Aditya Rajesh, Adv.

versus

FCB GARMENT TEX INDIA (P) LTD. AND ANR.

..... Defendant

Through: Mr. Saubhagya Agarwal, Ms. Ridhima Purohit, Ms. Shruti Jakhar and Mr. Gyanendra Singh, Advs.

CORAM: SURYA MALIK GROVER (DHJS), JOINT REGISTRAR (JUDICIAL)

%

<u>ORDER</u> 09.09.2022

No Stenographer is provided from pool of Establishment.

Affidavit regarding IPAB orders filed by petitioner.

Vakalatnama filed by respondent no 1.

Counter affidavit/ counter-statement along with affidavit of admission/denial filed by respondent no 1 on 16.08.2022.

Vakalatnama filed by petitioner returned under objections. Defects be removed as per law. Meanwhile, petitioner is directed to file replication /rejoinder to the counter statement, without prejudice to its right to contest delay in filing of the same.

IA 13886/22 (under section 151 CPC seeking exemption from filing certified copies of annexure)

This is a digitally signed order.





IA is allowed subject to all just exceptions.

IA stands disposed of in aforesaid terms.

IA 14721/22 (under Section 5 Limitation Act seeking condonation of delay in filing written statement to the petition filed by respondent no 1)

Notice. Accepted.

Counsel for plaintiff seeks short adjournment to file reply. Two

weeks' time is granted.

Rejoinder thereto, if any, be filed prior to next date.

IA 14683/22 (under section 5 Limitation Act r/w 151 CPC seeking condonation of delay in filing reply to the miscellaneous petition of stay on effect and operation of mark on respondent no 1)

Reply not filed. Hence, application is kept under consideration.

Registry is directed to duly register the application/ miscellaneous

petition of stay on effect and operation of mark on respondent no 1.

List the matter for completion of pleadings /reply and arguments on

IA 14721/22 and consideration of IA 14683/22 on 28.09.2022 at 12.30

noon.

SURYA MALIK GROVER (DHJS) JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 9, 2022/PU

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 19/05/2025 at 10:54:41